

Sumit

**Before the National Green Tribunal
Principal Bench, New Delhi**

Dr. Bishu Karmakar

(DR. BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

In the matter of

Original Application No. 216/2026

Shriya Kumawat

Versus

Union of India and Others



Report in the form of an affidavit affirmed on behalf of the Tripura
State Pollution Control Board, respondent No. 32

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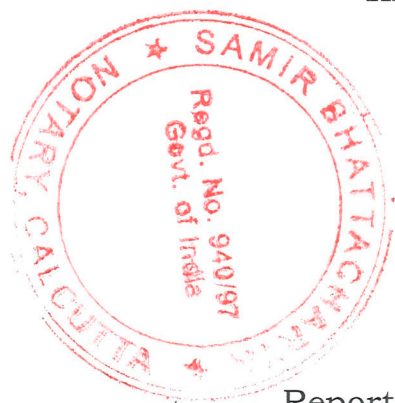
17 JUL 2026

Bishu Karmakar
 (DR. BISHU KARMAKAR)
 Member Secretary,
 TSPCB, Agartala.

**Before the National Green Tribunal
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Report in the form of an affidavit affirmed on behalf of the
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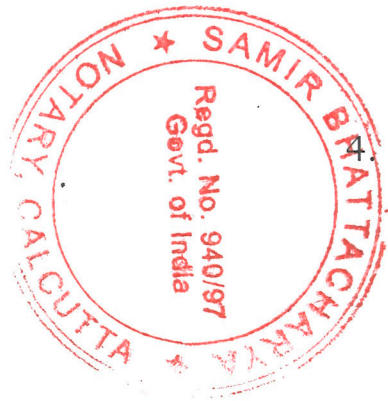
I, Dr. Bishu Karmakar, S/o, Late Jogendra Karmakar, residing at P.O.-Noagaon Krishnanagar-799006, Police Station- New Capital Complex, Agartala, District- West Tripura, State - Tripura, aged about 50 years, by occupation- Service at a statutory organization, do hereby solemnly affirm and submit before this Hon'ble Tribunal as follows:-

1. I am the Member Secretary of the Tripura State Pollution Control Board (in short, "the TSPCB"), which has been arrayed as the respondent No. 32, and as the Member Secretary of the TSPCB, I am having office at 'Parivesh Bhawan' at Pandit Nehru Complex, Gorkhabasti, Post Office- Kunjaban, Agartala, West Tripura, PIN- 799006. A copy of the notice of the Hon'ble Tribunal dated 30/04/2026 with copies of the order of the Hon'ble Tribunal dated 09/04/2026 and a copy of the original application with copies of its annexures have been served upon the TSPCB. I have gone through the same and understood the contents and purport thereof. By virtue of my office, I am well conversant with the facts and circumstances of this case, and, as such, I am competent to swear this report in the form of an affidavit.

Bishu Karmakar
(DR. BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

2. The instant litigation is about compliance of the circular issued by the Central Pollution Control Board being “System and Procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines up to Gross Mechanical Power 800 kW”. The circular initially issued by the CPCB on 01/02/2022 was subsequently revised on 24/07/2023.

3. In order to mitigate air pollution being caused from diesel engine run generator sets the TSPCB as the sentinel for environmental protection in the State of Tripura has taken pro-active steps pursuant to the issuance of the aforesaid circular by the CPCB.



4. The TSPCB has issued a Circular adopting the said procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW dated 01/02/2022 (Revised on 24/07/2023) and also issued a Public Notice in local newspaper requesting all concerned to comply with this CPCB procedure. Further, the major stakeholder Industries/establishments has also been communicated through letters for compliance. Moreover, the said CPCB Procedure has also been uploaded in the TSPCB website for public notice. Further, the TSPCB has also uploaded the list of CPCB qualified agencies in public domain, i.e. in the TSPCBs website. The detail system and procedure are available in the Tripura State Pollution Control Boards website (<https://tspcb.tripura.gov.in>).

5. In compliance with the directions of this Hon'ble Tribunal and the circular of the CPCB, the TSPCB circulated its Notice being No.F.18(28)/TSPCB/216 dated 15/06/2026 by way of publication of newspaper advertisement with a

request to the owners/occupiers of industrial units/establishments having diesel powered generating set engines up to gross mechanical power of 800 kW to follow the system of RECD for diesel powered generating set engines issued by the CPCB. The said Notice was forwarded to the Director of ICA Department of the Government of Tripura by a letter of the TSPCB dated 15/06/2026 for publication as advertisement in newspapers.

Copies of the forwarding letter of the TSPCB and the aforesaid Notice of the TSPCB dated 15/06/2026 are annexed herewith and collectively marked as Annexure “R-1”.

6. The CPCB has provided a list of manufacturers certified for Retrofit Emission Control Devices (RECDs) applicable to Diesel Genset Engines (Up to 800 kW) for different capacity ranges as of 31/03/2026. The aforementioned circular of the CPCB being System and Procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines, and the said list of certified manufacturers provided by the CPCB have been uploaded to the website of the TSPCB. The same would be appearing from a screenshot of the concerned webpage of the TSPCB dated 15/06/2026, a copy of which has been annexed hereto and marked as Annexure “R-2”.

7. A Circular for Retrofitting of Emission Control Devices/ Equipment in DG Sets in the State of Tripura has been issued by the TSPCB under No. F.18(28)/TSPCB/NGT/216/3295-3300 dated 17/06/2026 for all the industries and establishments operating DG sets to comply with the aforesaid circular of the CPCB within 120 days from the date of issuance.

A copy of the Circular of the TSPCB dated 17/06/2026 is annexed hereto and marked as Annexure “R-3”.



Bishu Karmakar
(DR. BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

8. Apart from the issuance of the aforesaid Circular on 17/06/2026, the TSPCB addressed letters to all the industries and establishments operating DG sets under No.F.18(28)/TSPCB/NGT/216/3301 on 17/06/2026 itself by enclosing copies of the circular of the CPCB dated 01/02/2022 (as revised on 24/07/2023) for compliance of the circular of the CPCB by those industries and establishments and for submission of action taken reports with the TSPCB.

A copy of the letter of the TSPCB dated 17/06/2026 is annexed herewith and marked as Annexure "R-4".

9. The deponent humbly craves leave of the Hon'ble Tribunal to submit any other document by way of supplementary affidavit for clarifying any matter which may require further elucidation.

10. The statements made in the paragraphs 1 to 8 herein above are true to the best of my knowledge and belief.

Prepared in my Office

Bishu Karmakar
The Deponent is known to me

And identified by me

(DR. BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

Anirban Ray
Advocate

Anirban Ray
Advocate

Enrolment No. WB/1335/2011

Notary



Solemnly Affirmed and
Declared before me U/S 10,
CPC/U/S297 (C) CRPC

Samir Bhattacharya
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

17.7.26
17 JUL 2026

VERIFICATION

Bishu Karmakar
(DR. BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

I, Dr. Bishu Karmakar, S/o, Late Jogendra Karmakar, residing at P.O.-Noagaon Krishnanagar-799006, Police Station- New Capital Complex, Agartala, District- West Tripura, State - Tripura, aged about 50 years, by occupation- Service at a statutory organization, do hereby solemnly declare and verify that I am the Member Secretary of the Tripura State Pollution Control Board at 'Parivesh Bhawan', Pandit Nehru Complex, Gorkhabasti, Post Office- Kunjaban, Agartala, West Tripura, PIN- 799006, and I am competent to swear Affidavit in the instant litigation on behalf of the TSPCB, and competent to affirm the same and, as such, I am well acquainted with the facts and circumstances of the present case, and that the statements made in the paragraphs 1 to 8 herein above are true to the best of my knowledge and belief. I have not suppressed any material facts. I am competent to sign this Verification.

I signed this verification on this the 17th day of July, 2026.

Prepared in my office

Signature of the deponent

(DR. BISHU KARMAKAR)
Member Secretary,
TSPCB, Agartala.

Asmab Ray.

Advocate

Identified by me.

Enrolment No. WB/1335/2011

Asmab Ray.

Advocate





TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

NGT Matter

June 15, 2026

No.F.18(28)/TSPCB/216/ 3291-294

To
The Director
ICA Department
Government of Tripura
Agartala, West Tripura.

ANNEXURE-R-1

Sub.: Publication of Advertisement in 2 (Two) Category-A of Vernacular Newspapers -reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading two Category-A of Vernacular Newspaper for wide circulation.

I, would request you to kindly make necessary arrangement to publish the enclosed advertisement matter (2 Column x 8 cm) in two leading Category -A of Vernacular Newspapers at the earliest.

After publication of advertisement, you are requested to send the Bill/ Invoice in triplicate for arranging payment.

Yours sincerely,

Encl: As stated

Bishu 15.6.2026
(Dr. Bishu Karmakar)
Member Secretary

Copy to:

1. PS to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21



Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala, West Tripura - 799 006

website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail : tripuraspcb@gmail.com

Contact :
OCMMS : 0381 - 3597664



TRIPURA STATE POLLUTION CONTROL BOARD
Parivesh Bhawan, Pandit Nehru Complex
Gurkhabasti, Kunjaban, Agartala-799006

No.F.18(28)/TSPCB/216

Dated: 15 /06/2026

NOTICE

In compliance with the direction of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, the Central Pollution Control Board (CPCB) has prepared System and Procedure for emission compliance testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating set engines up to gross mechanical power 800 kW. The detail system and procedure are available in the Tripura State Pollution Control Boards website (<https://tspcb.tripura.gov.in>).

All owners/occupiers of industrial units/establishments having Diesel Power Generating set engines of aforesaid specification are hereby requested to follow the system and procedure for emission compliance testing of retro-fit emission control devices (RECD) for Diesel Power Generating set engines issued by the CPCB.

sd/-

(Dr. Bishu Karmakar)

Member Secretary





ANNEXURE

R-2

Tripura State Pollution Control Board

Home About Us Divisions Legislation Industries Information Public Information SEIAA & SEAC Gallery Downloads Contact

Beat Air Pollution Stop Using Plastic Carry Bags Conserve Water

NOTIFICATIONS

Latest Updates

No data found, please check the expiration date.

1. System and Procedure For Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) For Diesel Power Generating Set Engines
2. List of Retro-fit Emission Control Devices (RECD) Vendors
3. Office Order Dated June 10, 2025 regarding application by industries in SWAAGAT and OCMNS Portal
4. Sealed Quotation for World Environment Day-2025 Event Management at Sukanta Academy, Agartala
5. Tender Notice for proposed renovation of the Chamber of Director, Dept. of Science, Technology & Environment at Gokhabasti Agartala
6. Auto Renewal & Third Party Notification related to Consent Management dated 13-05-2025
7. Format for submission of application for categorization of materials as by-products
8. Framework on Identification of materials generated from Industrial Processes as Wastes or By-Products
9. Renewal of Registration under Plastic Waste Management Rules, 2016
10. Invitation of Sealed Tender for Construction of 05(five) Open Shed
11. Instruction Sheet for Registration of Recyclers through Online EPR Portal for Battery Waste Management
12. Instruction Sheet for Registration of Producers Manufacturers through the Online Portal as per BWM Rules, 2022
13. SOP for Registration of Producers through the Online Portal under Battery Waste Management Rules, 2022
14. SOP for Registration of Recycler through the Online EPR Portal under Battery Waste Management Rules, 2022
15. Battery Waste Management Rules 2022
16. Expression of Interest for Conducting Certificate Course on "Apiculturist (Wild Bee)-NTFP (Non-Timber Forest Produce)"
17. Notification Regarding Dashboard of OCMNS



Public Complaint

1. Dr. Bishu Karumakar,

Member Secretary (9436169779)

2. Smt. Aparajita Das,

Asst. Env. Engineer (9436469990)





TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)
Department of Science Technology & Environment

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No.F.18(28)/TSPCB/NGT/216/3295-3300

17.06.2026

Circular

Subject: Retrofitting of Emission Control Devices/Equipment in DG Sets in State of Tripura - reg.

Reference:

- (1) Hon'ble NGT Directions in OA 681/2018 order dated 06/08/2019.
- (2) CPCB procedure for System and Procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW dated 01/02/2022 (Revised on 24/07/2023).

Whereas, the Particulate Matter emissions due to operation of Gen-Sets have also been identified as one of the major sources of emissions in the National Clean Air Programme and by the Hon'ble National Green Tribunal in the OA No. 681/2018.

Whereas, the Government of India, MoEF&CC has launched the National Clean Air Programme (NCAP) for the prevention, control and abatement of air pollution level in the country at an urban and regional level and has recognized Vehicles, DG sets Construction dust etc. as major sources of air pollution. As per NCAP, Government of India, Diesel Generator sets are found to be one of the major sources of air pollution in Indian cities and states.

Whereas, the Hon'ble NGT vide order dated 06/08/2019 has observed that the timeline to reduce the air pollution by 30% needs to be reduced, and the target of reduction needs to be increased, having regard to adverse effect on public health and in view of constitutional mandate of fundamental right to breathe clean air. It further states that the air pollution caused by DG sets needs to be a part of the action plans, which may, if necessary, require retrofitting of Emission Control Devices/Equipment on generators already in use.

Whereas, Tripura State Pollution Control Board (TSPCB) is a statutory body constituted under Section 4 of the Water (Prevention and Control of Pollution) Act, 1974 and has been entrusted with responsibilities for enforcement of Air (Prevention and Control of Pollution) Act, 1981 and Environment Protection Act, 1986 also.

And whereas, in exercise of powers conferred under Section 19 (1) of the Air (Prevention & Control of Pollution) Act, 1981, the State Government has declared the entire State of Tripura as Air Pollution Control Area.

Now, therefore, with the above background, and in exercise of powers vested with the Board under Section 17 (1) J read with section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and section 5 of the Environment (Protection) Act 1986, all the industries and the establishments operating DG sets shall comply with the CPCB procedure for System and Procedure For Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW dated 01/02/2022 (Revised on 24/07/2023) (link: <https://tspcb.tripura.gov.in/notifications/>).

Address :

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala, West Tripura - 799 006

website :

[www.tspcb.tripura.gov.in /](http://www.tspcb.tripura.gov.in/) trpenvis.nic.in
e-mail : tripuraspcb@gmail.com

Contact :

OCMMS : 0381 - 3597664



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The List of manufacturers certified for Retrofit Emission Control Devices (RECDs) applicable to Diesel Genset Engines (Up to 800 kW) for different capacity ranges as of 31-03-2026 is available in the Tripura State Pollution Control Board Website (link: <https://tspcb.tripura.gov.in/notifications/>).

These directions shall be complied by all stakeholders within 120 days from the date of issuance. It is therefore enjoined upon all industries/establishments within the jurisdiction of Tripura, operating DG sets of having capacity as specified in the CPCB procedure for System and Procedure For Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines, failing which actions as warranted under the provisions of Environment (Protection) Act, 1986 and Air (Prevention and Control of Pollution) Act, 1981 shall be initiated. This order shall come into effect from the date of its issuance.


(Dr. Bishu Karmakar)
Member Secretary

Copy to:

1. PS to the Chairman, Tripura State Pollution Control Board for kind information to the Chairman.
2. All Government Establishment/Organization for information and necessary compliance.
3. All Section In-Charge, Tripura State Pollution Control Board
4. All the Stakeholder / Industrial Units/ Establishment having DG Sets of aforesaid specification for compliance
5. TSPCBs website





TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)
Department of Science Technology & Environment

12

No.F.18(28)/TSPCB/NGT/216/3301

Dated 17.06.2026

To
All Concerned

ANNEXURE-R-4

Sub: CPCB procedure for System and Procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW dated 01/02/2022 (Revised on 24/07/2023).

Sir,

This has a reference to the subject cited above. In this regard, it is to inform you that in compliance with the Direction of the Hon'ble National Green Tribunal, the Central Pollution Control Board has framed the procedure for System and Procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW dated 01/02/2022 (Revised on 24/07/2023). Copy of the same is enclosed herewith for ready reference. (Link: <https://tspcb.tripura.gov.in/notifications/>)

Further, vide Circular No.F.18(28)/TSPCB/NGT/216/3295-3300 dated 17.06.2026, the Tripura State Pollution Control Board has instructed the concerned industries and establishments operating DG sets to comply with the CPCB procedure for System and Procedure For Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW dated 01/02/2022 (Revised on 24/07/2023). (Copy enclosed)

In view of the above, it is hereby requested to comply with the CPCB procedure for System and Procedure for Emission Compliance Testing of Retro-fit Emission Control Devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW dated 01/02/2022 (Revised on 24/07/2023) and submit an Action Taken Report accordingly.

Yours faithfully,

Bishu Karmakar
(Dr. Bishu Karmakar)
Member Secretary

Copy to:

1. PS to the Chairman, Tripura State Pollution Control Board for kind information to the Chairman.

Address :

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
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